

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 57**

**C.P. (IB)/92(MB)2024**

CORAM:

**SH. PRABHAT KUMAR          JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **TRONTEK    ELECTRONICS    PRIVATE**  
   **LIMITED    V/s    BELRISE    INDUSTRIES**  
   **LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/92(MB)2024**

- 1) Mr. Arun Saxena, Ld. Counsel for the Operational Creditor and Mr. Navroz Seervai, Ld. Sr. Advocate for the Corporate Debtor are present.
- 2) Heard Ld. Counsel for Operational Creditor and Ld. Sr. Advocate for Corporate Debtor extensively for a considerable time. Reserved for Orders. Parties shall file and place on record Written submissions, if any, along with copy of Judgments, if any, within a period of one week from today.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**